

Sixth Quarterly Report in Compliance to the Orders Dated 16.01.2019 and 14.05.2019 in Original Application No. 606/2018 before the Hon'ble National Green Tribunal, New Delhi, on Behalf of Union Territory of Lakshadweep

The present report contains the progress that has been made pursuant to the order of the Hon'ble NGT of 14.05.2019 in compliance to the directive at para 45(ii) to furnish a quarterly report. This sixth quarterly report is submitted indicating the progress for the period from 01.08.2020 to 31.10.2020. Further it contains compliance to other Court directions. The point wise progress is given below.

1. As per the directive at para 45(i) the Advisor to Hon'ble Administrator conducted the State Level Advisory Body (SLAB) on Solid Waste Management Rules, 2016 meeting on 26.10.2020. The copy of the minutes is enclosed as **Annexure-R1**.
2. Meeting on State Level Advisory Body (SLAB) on Plastic Waste Management Rules, 2016 conducted by Secretary (Environment & Forests) on 22.10.2020. The copy of the minutes is enclosed as **Annexure-R2**.
3. Meeting on State Advisory Committee on Bio-Medical Waste Management Rules, 2016 conducted by Secretary (Health Services) on 26.10.2020. The copy of the minutes is enclosed as **Annexure-R3**.
4. The steps taken in compliance to Hon'ble NGT order on Solid Waste Management and other issues have been explained in the subsequent paragraphs.

Compliance to Solid Waste Rules including Legacy Waste:

5. The Department of Environment & Forest has been working for the segregation and collection of bio-degradable and non-biodegradable waste even after the enforcement of lockdown due to Covid-19 pandemic. There has been no slackness in this activity. With regard to transportation of empty cement bags, other single use plastics and few other items, the Geocycle India, ACC Limited, Salem is still under shutdown due to COVID-19 pandemic.
6. Environment & Forests Department conducted awareness programme such as Swachhta Hi Seva- Voluntary Cleaning Programme from 17th September, 2020 to 2nd October, 2020, Beach cleaning programme, lagoon cleaning

programme, distribution of eco friendly bags to school students and fisherman for creating awareness on plastic usage and its impacts.

7. Two 100 Kg incinerators were installed and commissioned at Kavaratti and Agatti. The incinerators for Amini, Androth and Minicoy reached in the islands and installation delayed due to travel restriction for technicians to reach the islands. Further the work order for the incinerators for the remaining islands also issued.
8. Krishi Vigyan Kendra has developed a successful model for household composting (Bio-Bins). The Lakshadweep Administration planned to promote such household composting by procuring bio-bins through KVK and distributing the identified the beneficiaries on priority in Kavaratti Island and subsequently to other islands.
9. Amini Island has been selected as Model Island for solid waste management under Shyama Prasad Mukherji Rural Mission (SPMRM). Department of Environment & Forests has prepared a project proposal for Rs.2.32 Cr. and submitted to the implementing agency for approval.
10. Five numbers of 4-wheeler closed compartmentalized vehicles are procured recently and using for collection of wastes in the Kavaratti (2), Agatti (1), Androth (1) and Minicoy (1). Twelve Nos of E-Rickshaw (battery operated) vehicles procured and reached at Kochi and same will be transported to island for transportation of Solid Waste.
11. Further, the supply order issued for procurement of solid waste processing machineries such as compost maker for Kavaratti Island, pet bottle shredder and husk shredder for all islands.
12. With regard to collection of User fee, an amount of Rs.82640/- (Rupees Eighty Two Thousand Six Hundred and Forty Only) collected from the Households/Establishments for the month of May and August, 2020 from the Head Quarter. The collection of userfee for the month of September and October is going on.
13. The Coconut Husk & Pith Management - 10000 capacity de-fibering plant commissioned in Fibre Factory at Head Quarter. The Coirfed and Coir Machinery Manufacturing Company have expressed their willingness for marketing the Fibre and Coir based products. Lakshadweep Administration



has also proposed to procure similar de-fibering plant at Agatti and Androth during this financial year.

14. With regard to establishment of Material Recovery Facility at Kavaratti, the work has been awarded.

Compliance to Plastic Waste Rules:

15. The Lakshadweep Administration has been working for the collection, segregation and disposal of non-biodegradable waste in all the inhabited islands. 86 MT non bio degradable wastes are transported to mainland during this year for recycling. 148 MT NBD wastes are ready to be transported.

16. UT of Lakshadweep Administration has banned 13 numbers single use plastic in addition to plastic carry bags in Lakshadweep with effect from 25.01.2019.

17. The Department of Environment & Forest has proposed to implement a Pilot Project on Faecal Sludge and Septage Treatment Plant (FSSTP) at Kavaratti Island, accordingly an Expression of Interest (EOI) was invited and a firm namely M/S Ram Biologicals has been finalised for the preparation of DPR. The firm has submitted feasibility report and a Detailed Project Report. The TEC met on 28.05.2020 through video conferencing and after detailed deliberations, the committee recommended re-submitting the DPR with certain modifications. Accordingly, the firm submitted DPR for 4.5 KLD. The TEC again met on 07.07.2020 and decided to send the DPR for any one of the National Institute for expert opinion. The DPR submitted to National Institute of Technology (NIT), Kozhikode for the expert opinion/technical feasibility report.

18. The Department of Environment & Forests notified Solid Waste Management Bye Law, 2018 along with Plastic Waste Management and also decided to prepare a separate Bye Law for Plastic Waste Management in Lakshadweep.

Compliance to Bio -Medical Waste Rules

19. The red, blue and white bags containing disinfected waste are disinfected in the concerned Health Care Establishments (HCEs) and transported to IMAGE, the Common Biomedical Waste Treatment Facility of Kerala.



20. It is submitted that the Department of Health Services installed and commissioned shredders in all islands and autoclaves in all Islands except Agatti and Androth. The installation of autoclave in these islands will be completed within a week.
21. In terms of the Orders dated 21.04.2020 and 24.04.2020 passed by this Hon'ble Tribunal in the matter of OA No.72/2020 regarding proper management of bio-medical waste generated during Covid-19 situation, it is submitted that presently in Lakshadweep there is no Covid-19 positive case and the territory has been categorised as 'green zone' as on date. However, the Department of Health Services has already circulated the guidelines for handling, treatment and disposal of waste generated during treatment/diagnosis/ quarantine of Covid-19 patients issued by the CPCB, New Delhi.
22. Lakshadweep Covid Screening Centre at Kochi is also affiliated with IMAGE, the Common Biomedical Waste Treatment Facility of Kerala and the generated biomedical wastes are collected by the IMAGE.
23. The authorization of the remaining HCFs will be issued by this month on completion of the installation waste treatment facilities.

Compliance to Hazardous Waste Rules:

24. Lakshadweep Administration has executed an agreement on 16.09.2020 with M/s.CeeJee Lubricants, Aluva, Kerala an authorised dealer for collection, transportation and processing of Hazardous Waste (used/waste oil) and Department of Electricity has already transported 39400 Ltrs of used/waste oils from various islands to Beypore to handover to the recycler.
25. Lakshadweep Pollution Control Committee has forwarded the format for providing the information with reference to directions of the Tribunal dated 07.07.2020 in the matter of OA 804/2017 (April to September, 2020) and also submitted the quarterly report for July to September, 2020. The copy of the letter and formats are enclosed as **Annexure R-4**.
26. The Road and Transport Department has already processed the e-tender process for establishment of Vehicle Pollution Check Centers. But, the same is pending due to situation emerging out of COVID-19 Pandemic.



Compliance to E-Waste Rules:

27. Pursuant to the decision of the State Level Committee, the LPCC has selected M/s. Mahalaxmie-Recyclers Pvt. Ltd, HO. J-5, MIDC, Gokul Shirgaon, Kolhapur 416 234 (Maharashtra) and has issued work order on 29.04.2020 and the action is under progress for executing the agreement and transportation of E-Waste to mainland for final disposal.

Rejuvenation of Water bodies:

28. In compliance to the order dated 01.06.2020 of Hon'ble NGT in MA No.26 of 2019 in OA 325 of 2015 – Rejuvenation of Water Bodies, a meeting was convened on 18.06.2020 under the Chairmanship of Collector, UTL. Out of 456 identified, abandoned/damaged ponds, 218 ponds have been already rejuvenated, and action plan for the rejuvenation of remaining 238 ponds prepared and approved by the Jal Shakti Abhiyan. The Estimate and other details for rejuvenation shall be provided by Director, Panchayath, UTL and the technical support will be extended by Department of Science & Technology & LPWD, UTL. A first installment Fund of Rs 25 Lakhs for the execution of the rejuvenation of water bodies allocated to various Village (Dweep) Panchayath for executing work. The Director of Panchayath informed that Village (Dweep) Panchayath have initiated works on rejuvenation of ponds. Further it is informed that the work is delaying on non availability of construction materials due to Covid-19 situation. The copy of the letter is enclosed as **Annexure R-5**.

Submitted for kind consideration please.


P. KRISHNAMURTHY IAS
Advisor to Administrator

File No: LD-03002/2/2020-LPCC-UT-LKS

Dated 9.11.2020

Annexure - R1

Minutes of 14th State Level Advisory Body (SLAB) meeting on Solid Waste Management dated 26.10.2020 in U.T of Lakshadweep Administration

The 14th State Level Advisory Body (SLAB) meeting on Solid Waste Management was held on 26.10.2020 at 03.00 PM under the Chairmanship of Advisor to Administrator and Chairman, SLAB UTLA, Kavaratti. The members who attended in the meeting are shown at **Annexure-I**

The Secretary Environment & Forest welcomed the Chairman and SLAB members. The agenda was then taken up through a PPT presentation by Dr.K.Syed Ali, RFO & Member Secretary, SLAB. After a detailed discussion the SLAB has taken the following decisions.

- I. **Door to Door Collection and Segregation of Solid Waste:-** The department apprised that, 100% door to door collection and segregation of both Biodegradable & Non Biodegradable Waste taking place in all ten inhabited Islands. (Action: Dept. of E&F)
- II. **Scientific Disposal of Solid Waste :-**
 - a. The dept. apprised that 5 nos of 4-wheeler closed compartmentalised vehicles are procured through Gem are put to use (Kavaratti-2, Agatti-1, Andrott-1 and Minicoy-1)
 - b. Twelve nos of E- Rickshaws (battery operated) procured through Gem and reached at Kochi. One each will be transported to all Islands and 3 will be brought to Kavaratti for the transportation of Solid Waste to CGD.
 - c. Two New 100 kg incinerators installed and commissioned at Kavaratti and Agatti Islands. All materials already reached for Amini, Andrott and Minicoy Islands and the installation delayed due to travel restrictions for the technicians to reach Lakshadweep. Further, the work order for other Islands also issued for installation of Incinerators, which is delayed due to COVID pandemic.
 - d. Transportation of item wise segregated NBD (waste) Resource materials for Recycling to Mainland – (i) 2018-2019 – 486 MT; (ii) 2019-2020 – 294 MT (iii) 2020-2021- 86 MT transported . Presently, a total of 148 MT NBD waste of all Islands ready to be transported, which is delayed due to COVID-19 restrictions.
 - e. Tender finalised and Supply order issued for procurement of Solid Waste processing Machineries such as (i) Compost Maker -2 Nos for Kavaratti Island; (ii) Pet Bottle Shredder – 10 Nos (iii) Husk Shredder – 10 Nos (for all Islands)
 - f. LPWD issued work order for development of Material Recovery Facility in CGD, Kavaratti.
 - g. Collection and Scientific Disposal of kitchen waste temporarily stopped at Kavaratti. The thumboor model for kitchen waste is under construction. The same will be resumed once the infrastructure and installation of required machineries for compost making completed. Compost making through pit compost for all leaf litter waste collected throughout daily sweeping.
 - h. Krishi Vigyan Kendra (KVK) has developed a successful model for household composting (Bio-Bins). The department has planned to promote such household composting by procuring Bio-Bins through KVK & distributing the same to identified beneficiaries on priority in Kavaratti Island and subsequently to other Islands. (Action: Dept. of E&F)
- III. **Development of Amini Island as Model Island for Solid Waste Management:-** The department apprised that, Amini Island has been selected as model Island for Solid Waste Management under Shyama Prasad Mukherji Rurban Mission (SPMRM) and the total 2.32 Crore projects have been proposed and submitted to the implementing agency. After getting the requisite approval, the dept. will take further course of actions. (Action: Dept. of E&F)
- IV. **Bio Toilet/ Septage Treatment Plant for Faecal Sludge Management:-**
 - a. The Dept. of Science & Technology had successfully implemented pilot project on Bio-toilets for the management of faecal sludge in Kavaratti, Andrott & Bitra islands. It was decided to extend in all households of Lakshadweep. The Dept. of Science & Technology had issued e-tender for all the households of Lakshadweep for Faecal Sludge management in Lakshadweep Islands. The Dept. of S&T has been further directed to prepare a Self Contained Note on the implementation of Biotoilets and its total cost etc. (Action: Dept. of S&T)

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R2

Minutes of 2nd State Level Advisory Body (SLAB) meeting on Plastic Waste Management dated 22.10.2020 in U.T of Lakshadweep Administration

The 2nd State Level Advisory Body (SLAB) meeting on Plastic Waste Management Rule, 2016 was held on 22.10.2020 at 04.30 PM under the Chairmanship of Secretary Environment & Forest and Chairman, SLAB UTLA, Kavaratti. The members who attended in the meeting are shown at **Annexure-I**

The Chairman welcomed the SLAB members. The agenda was then taken up through a PPT presentation. After a detailed discussion the SLAB has taken the following decisions.

I. Door to Door Collection and Disposal of Plastic Waste:-

- a. 100% door to door collection and segregation/disposal of Plastic Waste taking place in all ten inhabited Islands. It has been further decided to explore the possibility to procure more durable FRP waste bins for the door to door collection of household wastes from the Boat Building yard under Dept. of Fisheries. (Action: Dept. of E&F/Dept. of Fisheries)
- b. Transportation of item wise segregated NBD (waste) Resource materials for Recycling to Mainland – (i) 2018-2019 – 486 MT; (ii) 2019-2020 – 294 MT (iii) 2020–2021- 86 MT transported. Presently, a total of 148 MT NBD waste of all Islands ready to be transported, which is delayed due to COVID-19 restrictions. (Action: Dept. of E&F)

II. Installation of Incinerators:- It is apprised that, two new 100 Kg incinerators installed and commissioned at Kavaratti and Agatti Islands. All materials already reached for Amini, Andrott and Minicoy Islands and the installation delayed due to travel restrictions for the technicians to reach Lakshadweep. Further, the work order for other Islands also issued for installation of Incinerators, which is delayed due to due to COVID pandemic. (Action: Dept. of E&F)

III. Ban on Single Use Plastics in UTLA:- The UTLA banned 13 Nos single use plastic in addition to plastic carry bags in Lakshadweep with effect from 25th January 2019. It has been further directed to authorize all the Officer in Charge of Dept. of Environment & Forest in respective Islands to ensure inspection in shops/hotels/other establishments etc regularly in every month and thereafter to submit the status report on the same to the Head Quarter. (Action: Dept. of E&F/ OICs of All Islands)

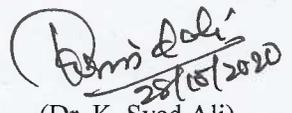
IV. Plastic Waste Management Bye law :- The department already notified Solid waste Management Bye law, 2018 along with Plastic Waste Management. It has been further decided to prepare a separate Bye Law for Plastic Waste Management in Lakshadweep. (Action: Dept. of E&F)

V. Awareness Programmes:-

- a. The department conducted awareness programs such as Swachhta Hi Seva – Voluntary Cleaning Programme From 17th September to 2nd October 2020, Beach Cleaning Programme, Lagoon Cleaning Programme, Distribution of Eco-friendly bags to School Students and kits to Fishermen for creating awareness on plastic usage and its impacts. (Action: Dept. of E&F)
- b. It has been further decided to continue such awareness /capacity building programs in all Islands to Public/School Students/NSS Volunteers etc. (Action: Dept. of E&F/ OICs of All Islands)

VI. Enforcement Mechanism:- It has been directed to LPCC for strict enforcement and implementation of the regulatory mechanism for reducing the pollution in Lakshadweep Islands. (Action: Dept. of E&F/LPCC)

This is issued with the approval of Secretary, Environment & Forest and Chairman, SLAB vide Diary No.1106 A dated 28.10.2020



(Dr. K. Syed Ali)
Member Secretary, SLAB

F.No.66/7/2018-E&F | 1373 | **Dated 28/10/2020**

- To
1. All the Members concerned.
- Copy to:
1. The PA to Advisor to Hon'ble Administrator, UTLA, for kind information please.
 2. The PA to Secretary, Environment & Forest and Chairman, SLAB for Plastic Waste Management, UTLA, for kind information please.

Minutes of the meeting of State Advisory Committee
constituted to implement Biomedical Waste Management Rules 2016
held under the chairmanship of Secretary (Health) on 26.10.2020 at 4.00 pm (643)

Meeting of the State Advisory Committee constituted to implement the Biomedical Waste Management Rules 2016 in the UT of Lakshadweep was held on 26.10.2020 at 4.00 pm under the chairmanship of the Secretary (Health) in the Secretariat Conference Hall. The following officers were present in the meeting.

1. P Krishnamurthy IAS : Secretary (Health) & Chairman (SAC)
2. Shri Hassan Bodumukhagothi : President cum Chief Councilor (DP)
3. Shri T Abdul Khader : Chairperson VDP Kavaratti
4. Damodar AT IFS : Conservator of Forests E&F
5. Sachin Sharma IPS : Director (Port Shipping and Aviation)
6. Dr MK Mohammed Aslam : Director (Health Services) & District Health Officer
7. Shri. Shahjahan : Superintending Engineer (LPWD)
8. Shri P Pookoya : Member Secretary (LPCC)
9. Dr M I Koya : Director (Animal Husbandry)
10. Dr Attakoya : District Animal Husbandry Officer
11. Dr Sabitha F Hassan : Public Health Specialist & Nodal Officer (BMWM)

At the outset, P Krishnamurthy IAS, Secretary (Health) and the Chairman of the Committee welcomed the members. Dr MK Mohammed Aslam, Director Health Services, briefed the context of the meeting. The Chairman of the Committee directed to present the status of implementation as per the requirements under the Biomedical Waste Management Rules 2016. Dr Sabitha F Hassan, Public Health Specialist and Nodal Officer (Biomedical Waste Management) presented the action taken on the minutes of the last meeting of the State Advisory Committee. The other agenda points on the implementation of the Biomedical Waste Management Rules 2016 in the islands of UTL were also discussed in detail. Dr Suresh Kumar M, Joint Secretary IMAGE could

not join the meeting online due to network issues and the suggestion sent through email is considered.

After detailed deliberations, the Committee decided the following considering the administrative and other constraints and feasibility of implementation of the decisions in a time bound manner in the islands of UTL.

1. Authorization of Health Care Establishments: Authorization to the remaining eight (8) bedded Health care Facilities in 7 islands to be issued after installation of Autoclaves.

(Action: Dept of Health, UTL and LPCC)

2. MoU / Linkage with IMAGE: Memorandum of Understanding (MoU) executed between UTLA and IMAGE Kerala for final disposal of disinfected Red, Blue and White category of Biomedical Waste. All the HCE in the islands are affiliated with IMAGE and the transportation of Biomedical Waste facilitated through the temporary storage site at Kochi. The process may be monitored by all concerned.

(Action: Dept. of Health, UTL and LPCC)

3. Implementation of Barcode System: With the support of IMAGE Kerala, the Barcode System as per Biomedical Waste Management Rules 2016 is implemented in the UTL. Regular and uninterrupted supply of colour coded bar-coded bags for collection and segregation of Biomedical Waste generated in the HCE to be ensured.

(Action: Dept of Health / Dept of Animal Husbandry)

4. Installation of Autoclaves in the remaining islands of Lakshadweep: The service engineer of the supplier has started the installation of Autoclave in the remaining islands and is expected to be completed by 30th November 2021. The engineers may also be instructed to complete the preventive maintenance of the Autoclaves installed at Kavaratti, Amini and Kadmath

(Action: Dept. of E&F)

5. Commissioning and repair of Incinerators in the islands of Lakshadweep: The Conservator of Forest & Secretary (E & F) informed that repair of the incinerator installed at Kavaratti is delayed due to COVID-19 pandemic. The commissioning and installation of incinerator in the remaining islands is expected to be completed by 31st March 2021.

(Action: Dept. of E&F)

6. Creation of a Biomedical Waste Management Cell and Engagement of Human Resources exclusively for Biomedical Waste Management: The implementation of Biomedical Waste Management Rules 2016 and the orders of the Hon'ble National Green Tribunal issued from time to time require urgent and time bound actions. The Secretary E & F suggested the services of Junior Consultant (Biomedical Waste Management) posted at Dept. of E&F can be utilized to assist the Nodal Officer in the Department of Health Services. Biomedical Waste Management is a continuous process and requires exclusive dedicated and trained manpower in the Health Care Establishments for the smooth and uninterrupted collection, transportation and disposal of all untreated biomedical waste within 48 hours. Therefore, the committee recommended for deployment of trained Biomedical Waste Handlers in all islands.

(Action: Dept of E&F, Dept of Health UTL)

7. Shredding of Red and Blue category of waste: As suggested by Joint Secretary IMAGE, the items shall be sorted first (either after autoclaving and disinfecting or at the source itself by using separate bags for separate items) as below and then shredded before transporting to IMAGE.

Red category Biomedical waste scrap

- a. Plastic Syringes
- b. IV Fluid bottles
- c. Yellow (Rubber) Gloves
- d. Blue Gloves
- e. Green Gloves

- f. Blood bags (emptied)
- g. Plastic syringes (mixed)
- h. Lab Plastic Waste (Vaccutainers)
- i. Plastic Tubes (IV Lines, Ryles Tube, etc)
- j. Mixed Plastics
- k. Red covers

Blue category Biomedical Waste scrap

- a. Glass bottles
- b. Metallic implants

(Action: Dept of Health/Animal Husbandry UTL)

8. Transportation of disinfected Red, Blue and White Category of Biomedical Waste to IMAGE: Based on the discussions held, the Committee recommended that the HCE shall transport the disinfected Red, Blue and White category of Biomedical Waste from the islands in ships to Kochi under intimation to the Store Superintendent LMS Kochi, IMAGE and the Nodal Officer (BMWM) DHS Kavaratti. The Store Superintendent LMS Kochi shall transport the items to the Intermediate Storage Site at Kochi and inform the biomedical waste collection team of IMAGE at Kochi for further transport to IMAGE Common Biomedical Waste Treatment Facility at Palakkad Kerala at the earliest.

(Action: Dept of Health, UTL/Animal Husbandry, E&F and LPCC)

9. Payment of IMAGE service charges and cost of bar-coded colour coded bags and other consumables: Payment of IMAGE service charges and cost of bar-coded colour coded bags and other consumables shall be met from the component of Biomedical Waste Management under Grant in Aid to DP.

(Action: Dept of Health, UTL/Animal Husbandry, E&F and LPCC)

10. Identification of land for deep burial in all islands: An area measuring 200 sqm shall be identified from the burial ground in the islands and earmarked for deep

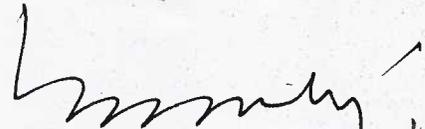
burial of yellow category of Biomedical Waste till the installation of incinerators is complete in all the islands.

(Action: Dept of Health, UTL / Collector UTL)

11. Establishment of Effluent Treatment Plant in Health Care Establishments of Lakshadweep: The possibility of customized and ready to install Effluent Treatment Plant for HCE in the islands of UTL shall be explored.

(Action: Dept of Health/Animal Husbandry, UTL and LPCC)

The meeting ended at 5.00 PM with thanks to the chair.



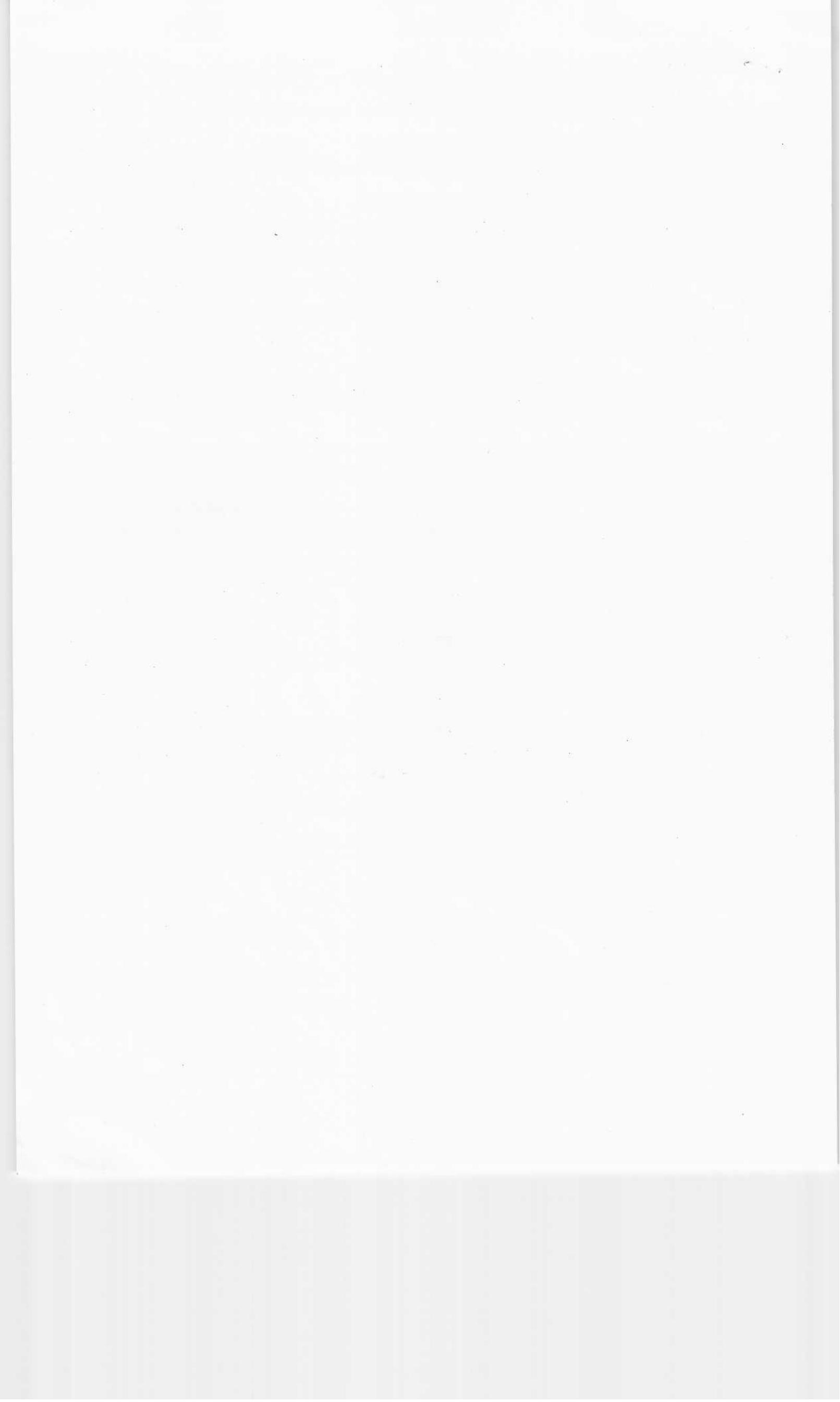
P KRISHNAMURTHY IAS
SECRETARY (HEALTH) & CHAIRMAN (SAC)

To

1. All concerned.
2. The Collector UTL
3. Director (Port Shipping and Aviation)
4. Superintending Engineer (LPWD)

Copy to

1. PA to the Hon'ble Administrator, UTL for information
2. PA to the Advisor to the Administrator, UTL for information
3. PA to the PCC for information
4. The Chairperson VDP Kavaratti



R4



लक्षद्वीप प्रदूषण नियंत्रण समिति
LAKSHADWEEP POLLUTION CONTROL COMMITTEE

विज्ञान एवं प्रौद्योगिकी विभाग
DEPARTMENT OF SCIENCE & TECHNOLOGY

कवरत्ती -682 555

KAVARATTI -682 555

E-Mail: lk-dst@nic.in

File No: LD-03006/8/2019-LPCC-UT-LKS

Dated: 23.10.2020

To

Shri Abhey Singh Soni,
Additional Director & Head
Waste Management II Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110 032
E-Mail: abheysoni@gmail.com

Sub: Orders of the Hon'ble NGT w.r.t. Compliance of Hazardous and Other Wastes
(Management and Transboundary Movement) Rules, 2016-Reg
Ref: Your Letter dated 23.07.2020 & e-mail dated 15.10.2020

Sir,

Kindly refer your letter mentioned in the subject above. The requisite the details in respect of the Orders of the Hon'ble NGT w.r.t. Compliance of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 is enclosed for further necessary action.

This is issued with the approval of Chairman, LPCC and Advisor to the Administrator, of UT of Lakshadweep in Note #58 dated 23.10.2020.

Enclosure: As above

Yours faithfully,

(P. POOKOYA)

Member Secretary, LPCC

Copy to: - PA to the Advisor to the Administrator, UTL/Chairman, LPCC

23/10

Annexure-I

Format for providing information w.r.t. directions of the Tribunal dated 07/07/2020 in the matter of 804/2017 (April, 2020-September, 2020) by Chief Secretary, Lakshadweep

S. No.	Recommendations	Information required to submitted	Action Taken
A	Pertaining to State Government /UT Administration		
1	Hon'ble NGT vide orders dated 07.07.2020 directed that ".....The Chief Secretaries of the State at State level and Ministry of Environment, Forest and Climate Change (MOEF&CC) and CPCB at National level may monitor compliance..."	<p>i. Whether the State/UT Govt/Admin has taken action to monitor the implementation of recommendations of the Monitoring Committee in the interim and Final report (related to State/UT and SPCBS/PCCs)? If yes, Kindly provide details (viz., committees constituted, meetings conducted, Office memorandum issued etc.)</p> <p>ii. If no, please provide the action plan with timeline</p>	<p>➤ A State Level Monitoring Committee has constituted vide order dated 27.02.2020 for the implementation of Hazardous and Other Waste (Management and Transboundary Movements) Rules, 2016 (Copy of Order enclosed).</p> <p>➤ A meeting conducted under the Chairmanship of Advisor to the Administrator, UT of Lakshadweep for effective implementation of Hazardous Other Waste (Management and Transboundary Movements) Rules, 2016 (Copy of the minutes of the meeting attached)</p>
2	States/UTs who have not responded (w.r.t. effective and urgent implementation of the provisions of the rules as stipulated under Rule 5(2) of HOWM Rules, 2016 by Department of Labour) is required to provide compliance status within three months, otherwise Hon'ble NGT may consider imposing environmental compensation, appropriately, as per directions of the Orders dated 26.08.2019.	<p>i. Whether the State/UT Govt/Admin has taken action to sensitize about duties to be performed by concerned department/ agency?</p> <p>(a) If yes, please provide details</p> <p>(b) If no, kindly provide action plan with timeline.</p>	<p>Yes, Lakshadweep Pollution Control Committee has compiled the inventories of the hazardous wastes in the Lakshadweep islands. Used/ Waste Oil and used batteries are the available hazardous waste materials in Lakshadweep. Administration has assigned the responsibility with Department of Electricity to storage and transportation of waste/used oil and used batteries from the concerned island to the mainland. Due to the absence of authorized</p>

<p>3</p> <p><i>States/UTs who have responded is required to ensure strengthening of institutional capacities for effective implementation of the Rule 5 followed by monitoring through Chief Secretaries of State Government / UT administration. (State Government / UT Administration: 05 months)</i></p>	<p>(State Government / UT Administration: 03 months)</p> <p>ii. Which Department/agency has been authorized by State Government/UT Administration to ensure earmarking or allocation of industrial space or shed for recycling, pre-processing and other utilisation of hazardous or other waste in the existing and upcoming industrial park, estate and industrial clusters,</p> <p>(a) Whether the agency authorized as at (ii) above, has earmarked or allocated industrial space/shed for recycling, pre-processing and other utilisation of hazardous or other waste.</p> <p>(b) If yes, please provide no. of areas earmarked /allocated and activities for which area has been earmarked.</p> <p>(c) If no, kindly provide action plan with timeline.</p> <p>iii. Which Department/agency has been authorized by State Government / UT Administration for recognition and registration of workers involved in recycling, pre-processing, and other utilization activities? Please also provide details of the recognition and registration of</p>	<p>recyclers, processors or other utilizers in these islands, Lakshadweep Administration has issued work order to M/s Cee Gee Lubricants, Aluva, Kerala for final disposal.</p> <p>In the Lakshadweep there is no existing and upcoming industrial park, estate and industrial clusters.</p> <p>In Lakshadweep there are no activities involved in recycling, pre-processing, and other utilization hence no workers in this field.</p>

	<p>workers</p> <p>(a) Whether the agency authorized as at (iii) above, has assisted in formation of groups of such workers to facilitate setting up such facilities? If yes, please provide no. of such groups formed and no. of workers in each groups. If no, please provide action plan with timeline.</p> <p>(b) Whether the agency authorized as at (iii) above, has undertaken industrial skill development activities for the workers involved in recycling, pre-processing and other utilization. If yes, please provide details of such skill development activities undertaken. If no, please provide action plan with timeline.</p> <p>(c) Whether the agency authorized as at (iii) above, has undertaken annual monitoring for safety and health of workers involved in recycling, pre-processing and other utilization. If yes, please provide details of the annual monitoring carried. If no, please provide action plan with timeline.</p> <p>iv. Whether State Government/UT Administration has prepared integrated plan or effective implementation of these provisions and submitted annual report to the MoEF&CC.</p>	<p>N/A</p> <p>No, since there has ^{is} no existing or upcoming industrial park, estates or industrial clusters.</p>
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		<p>ii. If yes, provide the nos. of hazardous waste generating units exist in the UT.</p> <p>iii. Whether authorization granted to all [above at (ii)] units.</p>	<p>10 power house and 24 small automobile workshops</p> <p>No, Lakshadweep Administration has identified a recycler at mainland recently, so the Lakshadweep Pollution Control Committee will issue direction to all the hazardous waste generators to apply for the authorization. This task will complete by 31st December, 2020</p>
6	Take necessary action for compliance to the HOWM Rules, 2016 and recommendations of the Monitoring Committee	i. Provide information as per format appended at Appendix-B.	Attached
7	Shall also ensure compliance to the action points suggested by Monitoring committee and submit report to CPCB in prescribed format		
8	Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighbouring states	<p>i. Provide progress made w.r.t. setting up of TSDF or sharing arrangement with authorized common TSDFs of neighbouring states.</p> <p>ii. Provide copy of agreement, in case sharing agreement made with authorized common TSDFs of neighbouring states.</p>	<p>The hazardous/other wastes like used oil (waste oil) and lead acid batteries have storage facilities in respective islands and UT of Lakshadweep Administration has identified an authorized recycler for used/waste oil at Aluva, Kerala and transport the items to the mainland for final disposal.</p> <p>Agreement/MoU between Lakshadweep Electricity Department and authorized recycler is enclosed.</p>
B.	Pertaining to Final Report of Monitoring Committee		
1	Action point 15: Clearance of Waste Oil /Sludge from Ships:	i. No. of Ports (Major/Minor including	There are no major/minor port in Lakshadweep islands. The waste generated from the Lakshadweep

<p>Concerned SPCBs/PCCs or Port Authorities of State/UT to grant/obtain necessary authorization to cover hazardous wastes generated from both normal port operations/activities and all ship generated wastes (MARPOL annexes) (e.g in case of used/waste Oil authorization for Cat. No. 5 and Cat. No. 3 of HOWM Rules, 2016). The same be also covered in the annual report submitted as per HOWM Rules, 2016. (SPCBs/PCCs and Port Authorities: 05 months)</p>	<p>river ports)/ ICDs/CFCs exist in the State/UT.</p> <p>ii. Number of ports*/ICDs/CFCs authorized by the Board as per HOWM Rules, 2016 along with details of the categories of hazardous & other waste authorized for generation and management:</p> <p>iii. No. of ports*/ICDs/CFCs scientifically evaluated before grant of authorization:</p> <p>iv. No. of ships handled by individual ports* and Containers by individual ICDs /CFCs (per day/month):</p> <p>v. Quantity of waste generated (MARPOL annexes) from per ship:</p> <p>vi. Category –wise details on quantity of HW generated and handled** by each of the Ports*/ICDs/CFCs during 2019-20.</p> <p>vii. Whether the HW generated/handled by Ports*/ICDs/CFCs have been reported by the SPCB/PCC in the annual inventory.</p> <p>viii. No. of Ports*/ICDs/CFCs found violating provisions (manifest system, labeling/packaging/ records maintain, etc) of HOWM Rules,</p>	<p>Administration run ships/barges is cleared at Kochi port and is handed over to the authorized recyclers for final disposal by the operating agency, LDCL.</p>
<p>2</p> <p>Action point 15: Clearance of Waste Oil/Sludge from Ships: SPCBs/PCCs shall ensure that all the ports (including minor ports), ICDs/CFSS have mandatory authorization as per HOWM Rules, 2016. The said authorization shall be granted by the SPCB/PCC after due scientific evaluation. (SPCBs/PCCs: 05 months)</p>		

	<p>2016.</p> <p>ix. Action taken by SPCB/PCC against such violators.</p> <p><i>*Ports includes all the major/minor and river ports.</i></p> <p><i>**Includes waste sent to recycler/ utilizer /coprocessor/disposal facility along with name of such facilities.</i></p>	
<p>3</p> <p>Action point 18: Collaboration between regulating authorities: SPCBs/PCCs along with Customs and Port authorities to ensure regular interaction among themselves for better compliance of import and export related issues and management of ship wastes. (MoEF&CC, CPCB, SPCBs /PCC, Customs and Ports Authorities: On a regular basis)</p>	<p>i. Number of interactive sessions/ workshops organized by the Board in this regard:</p> <p>ii. Number of interactive sessions/ workshops attended by Board's Officials apart from above.</p> <p>States/UTs which also have Minor ports/River ports/ICDs/CFCs</p>	<p>Training on Hazardous and Other Wastes has been conducted at Kavarati on 15.07.2019.</p> <p>Nil</p> <p>Nil</p> <p>NA</p>
<p>4</p> <p>Action point 19: Availability of Waste Reception Facilities at ports: SPCBs/PCCs may coordinate with DG(S) and Port Authorities for implementation of the aforesaid notification for environmentally sound management and disposal of ship wastes. (SPCBs/PCCs: 05months)</p>	<p>i. No. of ports having Waste reception facility.</p> <p>ii. No. of Waste reception facilities authorized under HOWM Rules, 2016 along with details of the categories of hazardous & other waste authorized for generation and management:</p>	<p>Nil</p> <p>NA</p>
<p>5</p> <p>Action point 20: Authorization for the waste reception facilities and ports: SPCBs/PCCs shall ensure authorization is granted to Ports and Waste reception facility available at all ports and all the</p>	<p>iii. Action taken by SPCB/PCC to ensure availability of waste reception facility as per Ministry of Shipping</p>	<p>NA</p>

		v. Provide action taken report on steps taken to ensure strengthening of institutional capacities for effective implementation of Rule 5 of HOWM Rules, 2016.	UT of Lakshadweep has no existing or upcoming industrial park, estates or industrial clusters.
B.	B. Pertaining to State Pollution Control Board/Pollution Control Committee		
1	<i>20 recommendations (i.e. 11 pertaining to interim report and 09 pertaining to final report) pertaining to SPCBs/PCCs.</i>	Ensure timely submission of information as per enclosed format at <i>Appendix-A.</i>	

**Format for providing information w.r.t. directions of the Tribunal dated
07/07/2020 in the matter of 804/2017 (April, 2020-September, 2020) by
SPCBs/PCCs**

Appendix-A

Lakshadweep

S. No.	Recommendations	Information required to submitted	Action Taken/Present status
A	Pertaining to Interim Report of Monitoring Committee		
1	<i>SPCBs/PCCs shall ensure timely submission of annual returns by all occupiers and in case of non compliances (i.e. for non submission/ after lapse of timeline) action may be taken in accordance with the provisions laid down under the HOWM Rules, 2016.</i>	i. Total No. of operating hazardous and other wastes handling units: ii. How many hazardous or other waste generating units [of (i) above] have submitted annual returns by 30th June of preceding year: iii. How many units [of (i) above] have submitted annual returns after 30th June of Preceding year: (No.s) iv. How many units [of (i) above] have not submitted annual return for preceding year: (No.s) v. In how many units [of (iii) & (iv) above] action has been taken by SPCB?	Nil, Lakshadweep Administration has identified an authorized recycler at mainland recently, so the Lakshadweep Pollution Control Committee will issue direction to all the hazardous waste generators to apply for the authorization. This task will complete by 31 st December, 2020. After granting the authorization, LPCC will direct the waste generators to submit their annual return by 30 th June in every year.
2	<i>SPCBs/PCCs shall prepare annual inventory report on hazardous and other</i>	i. Of the numbers of hazardous or other waste generating units, who	Nil

	waste generation and its management, as per CPCB's guidelines and ensure submission of same within stipulated timeframe as laid down under HOWM Rules, 2016.	have submitted annual returns, nos. of units are randomly verified, as per CPCB's guidelines, (Nos.): ii. Provide the list of such units.	
3	SPCBs/PCCs to ensure verification and reconciliation of closing of manifest document for all the cases in Hazardous waste handling / generating units	i. In how many units, verification of closing of manifest documents and reconciliation of the same were done by SPCB (during the said period). ii. Of which, how many pertains to interstate movement and within the state?	Nil
4	SPCBs/PCCs to ensure regular updation of website with respect to all enforcement actions along with details of industries and action taken thereof.	i. Whether website of SPCB has been updated w.r.t. all enforcement actions along with (a) details of industries, (b) date of inspection including collection of effluent or other samples, (c) whether unit is compliant or not, (d) if noncompliant then action taken including the date of notice if any sent to defaulter and action taken pertaining to HOWM Rules: (Yes/No) ii. Provide specific link of all enforcement action uploaded in Board's website. iii. Provide details of defaulting units as per Table I given below.	There are no hazardous waste industries. The LPCC website is already created and shall be functioning shortly.
5	Shall initiate action for identifying hazardous waste generating unit and grant authorization to such units available in the UT.	i. Whether action initiated for identification of hazardous waste generating unit? (Yes/No)	Yes

	<p>provisions of HOWM Rules, 2016 (i.e. authorization, manifest system, inventurisation etc.) are being followed by Ports and Waste Reception Facilities. (SPCBs/PCCs : 05 months)</p>	<p>Notification.</p> <p>iv. Category –wise details on quantity of HW generated and handled** by each of the Waste reception facility during 2019-20.</p> <p>v. No. of Waste reception facilities found violating provisions (manifest system, labeling/packaging/records maintain, etc) of HOWM Rules, 2016.</p> <p>Action taken by SPCB/PCC against such violators.</p>	<p>NA</p> <p>NA</p>
6	<p>Action point 26: Display of information outside the factory gate: SPCBs/PCCs shall ensure that verification of Installation / updation of display boards at all the Hazardous waste generating units on a continuous basis. (SPCBs/PCCs : 05 months)</p>	<p>i. Number of hazardous waste generating units in the state:</p> <p>ii. Number of units installed display board:</p> <p>iii. Of (ii) above, how many has been verified by the Board:</p> <p>iv. Number of hazardous waste generating units not installed /updated display board: Action taken by the board, in case of non-compliances observed:</p>	<p>No hazardous waste generating factories in these islands, however the DG sets in the power house and small automobile workshops only generating waste/used oils.</p> <p>Nil</p> <p>Nil</p> <p>Nil</p>
7	<p>Action point 27: Institutional Reforms: SPCBs/PCCs shall ensure that adequate manpower is available with the PCB/PCC, training shall be regularly provided with emphasis on scientific evaluation and management of hazardous waste.</p>	<p>i. Is adequate manpower available with SPCB/PCC:</p> <p>ii. Steps taken to ensure adequate manpower is made available in SPCB/PCC and timeline for the same.</p>	<p>Yes</p>

		<p>iii. No. of training programs organized by SP/CB/PCC during FY-2019-20.</p> <p>iv. No. of training programs attended by SP/CB/PCC officials (which are organized by other agencies).</p> <p>*Please provide topic of the training programmes organized by Board and no. of officials attended the same.</p>	<p>1</p> <p>Nil</p> <p>NA</p>
<p>8</p>	<p>Action point 27: Institutional Reforms: SP/CBs/PCCs should have adequate laboratory infrastructure for analysis of HW parameters.</p>	<p>i. No. and list of Hazardous waste parameters for which facility for analysis is available with SP/CB/PCC. Provide details as per format appended at Appendix-C.</p> <p>ii. Steps taken to provide adequate laboratory infrastructure for the remaining parameters in the SP/CB /PCC and timeline for the same.</p> <p>iii. In case of non- availability of the infrastructure current practice of the SP/CB/PCC for analysis of HW parameters.</p>	<p>There are no Hazardous wastes generating industries/ establishments in Lakshadweep. If required to analyse any parameter in future the LPCC will approach accredited laboratory in Kerala.</p> <p>NA</p>
<p>9</p>	<p>Action point 27: Institutional Reforms: R&D work shall be regularly carried out by the SP/CBs/PCCs either individually, in collaboration with other SP/CBs/PCCs and expert technical Institutes/agencies. Continuous dissemination of information and awareness programs shall be carried out by</p>	<p>i. Details on:</p> <p>(a) R&D activities conducted. Please provide details of the R&D activities carried out during FY:2019-20 along with its outcomes and impact on environment.</p> <p>(b) Advocacy programs carried out</p>	<p>Nil</p>

<p><i>the SPCBs/PCCs. (SPCBs/PCCs: 05 months)</i></p>	<p>for promoting the cleaner technology. Please provide details of the topic and stakeholders included during the said programme. ii. If not carried (a) and (b), above, please provide the details on action plan proposed for compliance to said activities.</p>	<p>NA NA</p>
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Table 1: Details on Defaulting Units

S.No.	No. of Defaulting units	No. of Habitual defaulters	No. of units against which action has been taken				
			Rule 23(1) Enforced	Rule 23(2) Enforced	Refusal/ Revocation	Prosecution under E(P)A, 1986	FIR lodged
1							

**Format for reporting implementation and monitoring of various
Recommendations of the Monitoring Committee**

For Quarter: July- September, 2020

Name of SPCB/PCC: Lakshadweep

Compliance Status as on: 14.03.2020

A. Basic Information

1. (a) Whether scientific principles based identification & quantification of hazardous and other wastes are carried out at the authorization stage by the Board itself: **Yes**
 - (b) Whether (1) (a) above is carried out through third party: (Yes/No) if yes,
NO, the waste generation is very less quantity, so there is no third party.
 - (c) provide details of the third party:
 - (d) If No, timeline for adopting the same.

2. (a) Whether authorization is granted/renewed by evaluation by SPCB officials or through evaluation of expert committee? (Yes/No) : **No**

If yes, field of specialization of experts in the committee?

If no, time line (month and year) for implementation of 2(a) above. **31.12.2020**

 - (b) Whether authorization documents clearly stipulates respective mode of management (such as common or captive incineration/secured landfilling or pre-processing or recycling or utilization or export or captive storage, as applicable) for each category of HW being generated. (Yes/No) if no;
Yes
 - (c) Timeline (month and year) for implementation of (2) (b) above

3. (a) Whether elaborate protocols for pre-processing and recycling/utilisation facilities for enhanced level and frequency of enforcement and environmental monitoring have been laid down by the SPCB (Yes/No). : **No**
 - (b) If yes:
 - (i) what is frequency of inspection laid down in the said protocol (in terms of nos. of inspections per nos. of months):inspections in everymonth(s)
 - (ii) what is frequency of sampling & analysis of the concerned parameters laid down in the said protocol (in terms of sampling & analysis of the concerned parameters inspections per nos. of inspections):sampling & analysis in everyinspection(s)
 - (c) If not, what is the target date by which above protocol would be developed: (Month & Year);
31.12.2020

4. Whether uniform format (as suggested by Monitoring Committee) for inspections of hazardous and other wastes handling facilities has been adopted by SPCB: (Yes/No) **No**

B. Hazardous and Other Wastes Generating Units and their authorization

5. Total No. of operating hazardous and other wastes handling units (as on 14.01.2020):

The UT of Lakshadweep is non industrial area. The hazardous wastes like used oil (waste Oil) generated from the automobiles workshops and diesel generators from the power house running through the Department of Electricity for the generation of power supply to the people of the UT of Lakshadweep. The no. of automobile workshop in the Lakshadweep is 24 and power house is 10.

6. Total No. of Units (having valid authorization) as on 15.03.2020: **Nil**

7. (a) New Units applied for fresh authorization (after 15.03.2020): **Nil**

(b) (i) New Units of (a) above granted authorization:

(ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: **Nil**

(c) (i) No. of fresh authorization granted (after 15/03/2019) to new units (who applied prior to 15.03.2020) and other than (b) above: **Nil**

(ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (after 15/03/2019) before grant of authorization: **Nil**

(iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: **Nil**

(d) Of (a) above, how many units were refused authorization: **Nil**

(e) Of (a) above, how many authorizations cancelled or suspended: **Nil**

(f) Other units (other than (a) above) who applied prior to 14/3/2020 and authorization was refused: **Nil**

8. (a) Units applied for renewal of authorization (after 14/03/2020): **Nil**

(b) (i) Of units of (a) above, how many units have been granted renewal: **Nil**

(ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations: **Nil**

(c) (i) No. of authorization renewed (after 14/03/2020) to units (who applied prior to 15/03/2020) and other than (b) above: **Nil**

(ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (after 15/03/2020) before renewal of authorization: **Nil**

(iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: **Nil**

(d) Of (a) above, how many units were refused renewal of authorization: **Nil**

(e) Other units (other than (a) above) who applied prior to 15/03/2020 and renewal of authorization was refused: **Nil**

9.(a) Nos. of units inspected by SPCB (after 15/01/2020) only w.r.t. fresh/renewal of authorization: **Nil**

(b) Nos. of hazardous and other wastes handling units (including recycling/utilizing/pre-processing/common TSD facilities) inspected by SPCB (after 15/03/2020) for other purposes other than (a) above, where observations on compliance of HOWM Rules too were made (only nos. of units to be given and not nos. of inspections): **Nil**

C. Scientific identification & quantification of HW

10.(a) Of the fresh authorization granted [i.e among 7(b)(i) and 7(c)(i)] above, in how many cases additional categories of hazardous wastes (other than that declared by the applicant) were:

i. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

ii. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

(b) Of the fresh authorization granted [i.e among 7(b)(i) and 7(c)(i)] above, in how many cases category of other wastes (other than that declared by the applicant) were:

iii. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

i. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

11.(a) Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases additional categories of hazardous wastes (other than that stipulated in the previous authorization) were:

i. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

i. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

(b) Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases category of other hazardous wastes (other than that stipulated in the previous authorization) were:

ii. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

iii. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

12. Of the units inspected for other than grant/renewal of authorization purpose [i.e. among 9(b) above],

(a) in how many units, discrepancies in categories of hazardous/other wastes or quantities thereof or both to that stipulated in authorizations were observed: **NA**

(b) Of (a) above, in how many cases authorizations were amended accordingly: **Nil**

13. Based on (10), (11) and (12) above, authorizations of how many similar process based units were amended (after 31/3/2019) accordingly:

14.(a) Of (10), (11), (12) and (13), in how many units "other waste" categories or quantities thereof or both have been added after 15/03/2020): **Nil**

(b) Of (14a) above, how many other waste category has been added: **Nil**

D. Enhanced frequency of enforcement and environmental monitoring in hazardous or other waste recycling/ utilizing/ pre-processing/ waste collector facilities:

15. Of (5) above:

(a) How many units are hazardous wastes recycling or utilization units: **Nil**

(b) How many units are "other wastes" recycling or utilizing units: **Nil**

(c) How many units are recycling or utilization units of both i.e. hazardous waste and "other waste": **Nil**

(d) How many units are hazardous or other waste pre-processing units: **Nil**

(e) How many units are waste collectors: **Nil**

16. No. of inspections carried after (15/03/2020) in units as at (15) above, as part of inspections for renewal of authorization: **Nil**

17. No. of inspections (other than 16 above) carried (after 15/03/2020) in units as at (15) above: **Nil**

18. No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by SPCB/PCC itself: **Nil**

19. No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by private labs engaged by SPCB/PCC: **Nil**

20. No. of units (of 15 above) whose annual return has been verified and validated by SPCB: **Nil**

E. Manifest document

21. Of (5) above, verification of closing of manifest documents and reconciliation of the same were done by SPCB (after 15/01/2020) in how many units: **Nil**

F. Inventory

22. Of (5) above

(a) How many hazardous or other waste generating units have submitted annual return: **10**

(b) Of (a) above, how many have not submitted the annual return (after 15/03/2020) by 30th June for the preceding year: **Nil**

(c) Of (b) above, in how many units action has been taken by SPCB? : **Nil**

23. Of (a) above, how many units have been verified and validated by SPCB w.r.t. annual inventory submitted by them viz. products produced/categories of waste generation/ quantities generated/ daily record and manifest being maintained, etc.: **10**

24. (a) For how many industrial sectors, hazardous waste or other waste generation range has been developed by SPCB: **Nil**

(b) List the sector of (a) above for which hazardous waste or other waste generation range has been developed: **NA**

(c) If not, what is the time target by which such sector process based HW generation range would be initiated (Month & Year). **31.12.2020**

G. Enforcement actions (after 15/03/2020)

25. How many units were found violating one or other provisions of the HOWM Rules: **Nil**

26. In how many units, documentation of non-compliance while processing renewal of authorisation or inspection has been done after 15/03/2020) by SPCB to invoke powers of refusal or revocation: **Nil**

26. Whether enforcement framework for effective enforcement of Rules based on principal of proportionality and precautionary principal has been developed by SPCB: (Yes/No): **Yes**

27. In how many defaulting units, Rule 23(1) has been enforced by SPCB as per CPCB guidelines: **Nil**

28. In how many defaulting units, Rule 23(2) has been enforced by SPCB as per CPCB guidelines: **Nil**

29. (a) Of (25) above, how many units have been identified by SPCB as habitual and serious defaulters: **Nil**

(b) Of (a) above, how many unit's authorisation have been refused or revoked: **Nil**

(c) Of (a) above, how many unit has been prosecuted under the EPA: **Nil**

(d) Of (a) above, FIR has been lodged against how many defaulting units: **Nil**

30. Of (25) above,

(a) how many unit's authorisation (other than 29 above) have been refused or revoked: **Nil**

(b) Of (a) above, how many unit (other than 29 above) has been prosecuted under the EPA: **Nil**

(c) Of (a) above, FIR has been lodged against how many defaulting units(other than 29 above): **Nil**

31. (a) Whether website of SPCB has been updated w.r.t. all enforcement actions along with details of industries and action taken pertaining to HOWM Rules: (Yes/No): **No**

(b) Provide link address of the above site

H. Common TSDF

32. (a) Whether State/UT has common or captive TSDF? If yes, : **No**

- i. Number of common SLF in the state
 - Give name and addresses of all SLF as at a(i) above: (Insert Table for multiple entries)
- ii. Number of common incinerator
 - Give name and addresses of all SLF as at a(i) above: (Insert Table for multiple entries)
- iii. Number of captive SLF
 - Give name and addresses of all SLF as at a(i) above: (Insert Table for multiple entries)
- iv. Number of captive incinerator
 - Give name and addresses of all SLF as at a(i) above: (Insert Table for multiple entries)

If no;

(b) Name of the common TSDF, where any sharing arrangement has been made for disposal of land fillable HW. on final stage to finalize the authorized recyclers at mainland and issue the work order by end of March, 2020.

(c) Name of the common TSDF, where any sharing arrangement has been made for disposal of incinerable HW. It is under process to ifinalize the recycler.

(d) Whether SPCB/PCC has initiated any action for setting up of common TSDF? (yes/no) if yes, : **No**. However the Administration is initiated the action to identify an authorized recycler to hand over the items.

(e) Whether site has been identified?

(f) EIA completed?

(g) EC granted?

33. (a) whether SPCB has directed common TSDF operator in their state not to return the HW consignment and do the needful as recommended by the Monitoring Committee: (Yes/No) : **No**

(b) Number of incidences returning of the HW consignment by the common TSDF (after 15/03/2020) noted by SPCB: **NA**

34. Whether SPCB has planned environmental audit including site selection criteria, design & layout for both captive and common SLF: (Yes/No) :**No**

If yes,

- (a) what is target date of completion of such audit during 2019-20: **(insert calendar)**
- (b) In case, SPCB has planned through engaging expert institute , please give name and address of expert institute(s) engaged for (a) above (insert text box):

35. (a) Of (32)(a)(i) above, how many have opened escrow account as per O.M. No....dated...of MoEF&CC: **Nil**

(b)List name of the common TSDF who have opened escrow account: (Insert Table for multiple entries) :
Nil

(c) Of (a) above, how many have deposited mandatory amount in the escrow account: **Nil**

(d) Whether SPCB has verified deposited amount as per above O.M. No. 23-12008-HSMD dated 16/04/2009 of MoEF&CC (Yes/No) (fetch data of 34 (b) and provide Yes/No drop down): **No**

(d)Mandatory amount being deposited in the escrow account annually is displayed on the website of common TSDF operator: (Yes/No): **No**

(e) What actions have been taken by SPCB in case of non-opening/non-deposition of mandatory escrow account/ displaying on website: (not more than 100 words)

State funds being used.

36. (a) Whether laboratory facility for the analysis of all HW parameters as required under the HOWM Rules has been available in the common TSDFs as (32) above. If no, No

(b) Timeline for the same (calendar): ----- There is no laboratory in this UT. The Administration may analyze the parameters with an accredited lab in mainland as and when required.

I. Impact of other regulation

37. (a) Brief note on action taken to bring domestic hazardous waste into the ambit of HW inventory (2018-19): (upload option)

(b) How many domestic hazardous waste deposition centers exists in the State/UT: **Nil**

(c) How many of (b) above have been authorised under HOWM Rules, 2016: **Nil**

(d) Quantity of domestic HW received in deposition center for (till 15/01/2020): **Nil**

- Disposal into TSDF
- Recycling/Utilisation

(e) Quantity of domestic HW received in deposition center for (after 15.01.2020): **Nil**

- Disposal into TSDF
- Recycling/Utilisation

(e) Quantity of domestic HW disposed in TSDF (till 15/01/2020): **Nil**

(f) Quantity of domestic HW disposed in TSDF (after 15/01/2020): **Nil**

(g) Brief note on action taken to bring fluorescent & other mercury containing lamp into the ambit of HW inventory (2019-20): (upload option) The UT Administration has been already ban and CFL and other fluorescent & other mercury containing lamp.

(h) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (before 15/01/2020)

NA

(i) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (after 15/01/2020) **NA**

(j) Whether Common TSDF operator has declared the above received as at (e) and (ii) (domestic HW and fluorescent & other mercury containing lamp) in their annual inventory report (2019-20) separately (Yes/No): **NA**

J. Capacity Building

38. (a) Whether an action plan has been prepared to have at least one laboratory where all HW parameters as required under the HOWM Rules can be analyzed: (Yes/No) : **No**

(b) Time (in terms of month month/year) by which (a) above would be commissioned in SPCB/PCC: (provide calendar)

(c) Whether Capacity building in terms of qualified and experienced manpower has been provided (yes/no)(upload option) **NO**

(d) Time (in terms of month month/year) by which (c) above would be provided: (provide calendar) 31.12.2020

K. Action Plan for recycling/utilization(with upload option)

39 (a) Whether SPCB/PCC has evolved any approach in recycling and utilization of hazardous waste in terms of waste management hierarchy.(yes/no) (upload document)

If yes, (drop down option for the following type of such programme)

- Concept of waste exchange banks
- Know your waste programme
- Circular economy
- Documentation of success story

(b) Please upload the details of the approach adopted. If no,

(c) Action plan along with timeline for level playing of industry shall be provided. (upload option)

40 Whether any benchmarks/guidelines have been developed by SPCB/PCC for the possibilities of HW recycle/utilisation on case to case basis? (Yes/No) if yes, provide the details.(upload option): **No**

41 Whether SPCB/PCC has developed any environmental benchmarking among the similar industries generating HW which can be useful to ensure consistency and uniformity for rationalizing the HW generation and reuse/utilization.(yes/no): **No**

if yes, provide the details.(upload option)

If no,

Action plan along with timeline for level playing of industry shall be provided. (upload option) :

FORMAT FOR PROVIDING LABORATORY FACILITIES AVAILABLE WITH SPCB/PCC

A. General Information

S. No	Particular	Details									
1	Name of SPCB	Lakshadweep Pollution Control Committee									
2	Name and designation of the official (head of the laboratory)	No Laboratory is available for analyze the Hazardous waste.									
3	Contact number										
4	Year of establishment of laboratory facility	NA									
5	Number of instruments/equipment available at HO (please enclosed list of instrument /equipment)	NA									
6	Whether laboratory is accredited? (Y/N)	NA									
7	Provide the accreditation details of and name of parameters accredited	NA									
8	Whether laboratory participated in any analytical quantity control (AQC)? (Y/N)	NA									
9	Provide year-wise details of AQC analysis: <table border="1" data-bbox="295 1096 821 1325"> <thead> <tr> <th>Year</th> <th>No of parameters</th> <th>Z-score</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Year	No of parameters	Z-score							NA
Year	No of parameters	Z-score									
10	Whether laboratory participated in any Proficiency Test (PT)? (Y/N)	NA									
11	Provide year-wise details of PT analysis: <table border="1" data-bbox="295 1542 821 1771"> <thead> <tr> <th>Year</th> <th>No of parameters</th> <th>Z-score</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Year	No of parameters	Z-score							NA
Year	No of parameters	Z-score									
12	Weather any audit (internal/external) has been conducted? (Y/N) If yes,	NA									
13	Details of such audit	NA									

B. Analysis Facility

S. No.	Parameters	Laboratory Facility at HO (Yes/No)	Test Method followed	Any other arrangement for analysis
1				
2				
3				
4				
5				



भारतसरकार/GOVT. OF INDIA

लक्षद्वीपप्रशासन/ LAKSHADWEEP ADMINISTRATION

विज्ञानएवंप्रौद्योगिकीविभाग/ DEPARTMENT OF SCIENCE & TECHNOLOGY

कवरत्तीद्वीप 682 555/ KAVARATTI ISLAND -682 555

F.No. LD-03006/8/2019-LPCC-UT-LKS

Dated 27.02.2020

ORDER

Subject: Formation of State Level Monitoring Committee for proper implementation of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016

Considering the non compliance of the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016, the Hon'ble National Green Tribunal (NGT), on 12th April, 2019, had issued an order (O.A. No. 804 of 2017) with directions to all the states/UTs for effective implementation of the HOWM Rules, 2016. Hon'ble Tribunal has further given directives for effective implementation of the recommendations need to be fully implemented and monitored by the Chief Secretaries at every state.

State Level Monitoring Committee for effective implementation of HOWM Rules for Union Territory of Lakshadweep is hereby formed comprising of the following members, namely:-

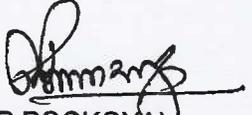
- | | |
|------------------------------------------------------|------------|
| 1. Advisor to the Administrator, UT of Lakshadweep | - Chairman |
| 2. Secretary, Science & Technology, UTL | - Member |
| 3. Secretary (E&F)/ Conservator of Forests, E&F, UTL | - Member |
| 4. Director, Port, Shipping & Aviation, UTL | - Member |
| 5. Director, Industries, UTL | - Member |
| 6. Director, Fisheries, UTL | - Member |
| 7. Executive Engineer, Electricity, UTL | - Member |
| 8. Member Secretary, Lakshadweep PCC | - Convener |

The role of State Level Committee will be as follows:

1. The Committee shall meet at least once in three months to monitor the implementation of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
2. States/UTs to submit the biannually compliance report to CPCB by collecting information from State Government/Departments like Labour/Industries/Environment and Pollution Control Committee.
3. State Level policies to monitor implementation of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016

4. Status of compliance of provisions of HOWM Rules, 2016 by Department of Environment, Department of Labour and Department of Industry.
5. Status of compliance of provisions of HOWM Rules, 2016 related to import/export of hazardous Waste
6. Status of management of Hazardous and Other Wastes generated from impact of other regulations i.e., fluorescent and other mercury regulated in E-waste Management Rules and domestic hazardous waste regulated under Solid Waste Management Rules.
7. Status of management of Hazardous and Other Wastes generated from ships and its disposal in Waste Reception Facilities at Ports

This is issued with the approval of the Administrator, UT of Lakshadweep vide e-Office Note #40 Dated 27.02.2020



(P. POOKOYA)

Director, Science & Technology

To

- 1) PA to the Hon'ble Administrator, UT of Lakshadweep.
- 2) PA to the Advisor to the Administrator, UT of Lakshadweep.
- 3) PA to the Secretary, S&T, UT of Lakshadweep.
- 4) PA to the Secretary, Environment, UTL
- 5) PA to the Collector, UT of Lakshadweep
- 6) Director, Port, Shipping & Aviation, UTL
- 7) Director, Industries, UTL
- 8) Director, Fisheries, UTL
- 9) Executive Engineer, Electricity, UTL
- 10) All Head of the Department of UTL Administration.



लक्षद्वीप प्रदूषण नियंत्रण समिति
LAKSHADWEEP POLLUTION CONTROL COMMITTEE

विज्ञान एवं प्रौद्योगिकी विभाग
DEPARTMENT OF SCIENCE & TECHNOLOGY
कवरत्ती- 682 555
KAVARATTI -682 555

F.No. LD-03006/7/2019-LPCC-UT-LKS(1)

Dated /तारीख 29.04.2020

WORK ORDER

Sub: - Collection, Transportation and Processing of Hazardous Wastes (Used Oil/Waste Oil) available in Lakshadweep islands

Ref: - 1. Limited Quotation Notice dated 27.02.2020

2. Your quotation dated Nil

In pursuance of your quotation under reference cited, the rate of discarded oil used by DG Sets and Automobile workshop is Rs. 20.20 per Liter quoted by you has been accepted by the Competent Authority for the Collection, Transportation and Processing of Hazardous Wastes (Used Oil/Waste Oil) available in Lakshadweep islands.

You are requested to consult the Executive Engineer, Department of Electricity, Kavaratti, UT of Lakshadweep for signing the Contract agreement within Fifteen days from date of issue of this work order. The payment will be made to the Executive Engineer, Department of Electricity, Kavaratti, UT of Lakshadweep

GST and others taxes/fees/charges etc will be deducted as per the Notification / Order of UT Administration /Central Government from time to time.

Further you will ensure the guidelines of transportation of Hazardous Wastes issued by the Central Pollution Control Board and Kerala State Pollution Control Board and other labour laws as per law.

This is issued with the approval of Secretary, S&T and Chairman, LPCC vide Diary No. 1025 dated 27.04.2020

(P.POOKOYA)

Director, S&T and Member Secretary, LPCC

To

M/s. Cee Jee Lubricants
Industrial Developmental Area, Edayar,
Binanipuram- P.O,
Aluva- 683 502
E-mail: ceejeelubricants@gmail.com

Copy to:

1. PA to the Advisor to the Administrator, UT of Lakshadweep for information
2. PA to the Secretary, S&T, UT of Lakshadweep for information

Minutes of the State Level Committee on Hazardous & other Waste held in the Chamber of Advisor to the Administrator on 05.03.2020 at 10:30AM.

- Present: 1. Shri R.Mihir Vardhan IAS, Advisor to the Administrator
 2. Dr.S.Sundaravadivelu IAS, Secretary (S&T)
 3. Shri P.Pookoya, Member Secretary, LPCC
 4. Dr. Shashipal Dabas, Director(IT)
 5. Shri Abdul Latheef, EE(Ele.)
 6. Shri Mohammed Kasim.K, Director(Fisheries)
 7. Shri K.P. Cheriyaakoya, RFO, E&F

Special Invitee: 1. Shri C.N.Shajahan, SE (LPWD)

The Member Secretary, LPCC welcomed the members. The Chairman explained the importance of this Committee and Orders of the Hon'ble NGT. After deliberations the following decisions have been taken.

1. **Inventory of Hazardous waste:-** The Member Secretary informed that inventory of used oil has been completed. The inventory of battery waste is in progress and will be completed in the next few days. He informed that the only these two types of hazardous waste are present in Lakshadweep. Chairman directed to complete the task by 10th of March 2020.

Action: Dept. (S&T)/Electricity

2. **Identification of Buyer:-** Member Secretary informed that the process of identification of authorised buyer for used oil at mainland has been initiated and this process will be completed by the end of March 2020.

Action: Dept. of S&T

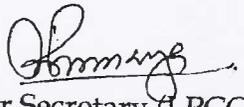
3. **Nodal Officer:-** It was decided that the EE(Ele.) will be the Nodal Officer for the purpose of arranging the collection of used oil and batteries from the Fisheries and Port department and arrange to transport to the Mainland. All the used batteries in various departments and workshops shall hand over to the Dept. of Electricity in the islands for transporting to mainland for final disposal.

Action: Dept. of Electricity/Fisheries/Port and All Department

Chairman emphasised that the coordination between all departments is very essential for success in the collection and disposal of Hazardous waste as mandated by the Hon'ble NGT.

Meeting ended with a vote of thanks.

This issue with the approval of Advisor to the Administrator vide D.No.1470 dated 06.03.2020


 Member Secretary (LPCC)

**MEMORANDUM OF UNDERSTANDING FOR COLLECTION,
TRANSPORTATION AND PROCESSING OF USED /WASTE OIL**

This Memorandum of Understanding (MOU) is made on the16th..... day
of .SEPT...... 2020 for collection, transportation and processing of used /waste oil .

BY AND BETWEEN

M/S Cee Jee Lubricants, a private company having its registered office at
"Industrial Developmental Area, Edayar, Binanpuram - P.O, Aluva - 683 502,
(hereinafter referred to as "M/s Cee Jee") on the first part.

AND

Lakshadweep Electricity Department, Union Territory of Lakshadweep,
represented by its Executive Engineer (hereinafter referred to as "LED") on the other
part.

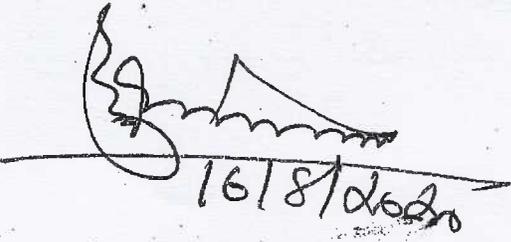
The expression "M/S Cee Jee" and "LED" shall wherever the context admits,
mean and include their respective successors- in-interest and permitted assigns and shall
hereafter be referred to individually as "Party" and collectively as "Parties".

PREAMBLE

WHEREAS, Lakshadweep Electricity Department under the guidance of
Lakshadweep Pollution Control Committee proposed to implement safe collection,
transportation and processing of used/ waste oil.

WHEREAS, M/S Cee Jee Lubricants awarded with work order for collection
transportation and processing of used/ waste oil by Lakshadweep Pollution Control
Committee is agreed to collect discarded oil at the rate prescribed by the LPCC.

FOR CEE JEE LUBRICANTS


Proprietor

16/8/2020

Now Therefore, This Memorandum of Understanding between M/S Cee Jee Lubricants and LED is for safe collection, transportation and processing of used/ waste oil on mutually consented terms hereinafter witnessed.

DURATION OF AGREEMENT

This agreement shall be valid for a period of 5 years from the date of execution of this MoU unless revoked by either party by invoking any of the provisions under this MoU.

The Executive Engineer, LED may extend, if he deemed fit, the validity of the MoU for such period and on such terms as may be mutually agreed to.

SCOPE

The object of this MoU is for safe discard of used/waste oil collected from generating stations of Lakshadweep Electricity department.

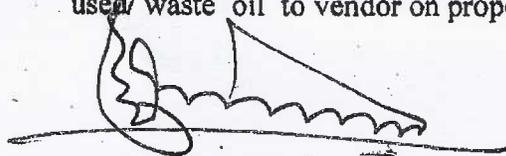
GENERAL TERMS AND CONDITIONS

Lakshadweep Electricity Department shall collect used/waste oil from its generating stations and deliver the same at Electricity Sub Division Office at Beypore.

M/S Cee Jee Lubricants will collect used/ waste oil from Lakshadweep Electricity Department and discard it as per the guidelines of Central Pollution Control Board and Kerala State Pollution Control Board and other extent laws .

RESPONSIBILITIES OF LAKSHADWEEP ELECTRICITY DEPARTMENT

- a) LED will collect used/ waste oil from its generating stations at islands
- b) LED will transport these collected used/ waste oil in barrels through Lakshadweep administration run cargo barges
- c) LED will deliver the barrels containing used/ waste oil at stock yard of Lakshadweep Electricity Department at Beypore or at Beypore port
- d) Lakshadweep Electricity Department will hand over the barrels containing used/ waste oil to vendor on proper stock and acknowledgment.



FOR CEE JEE LUBRICANTS

Proprietor.

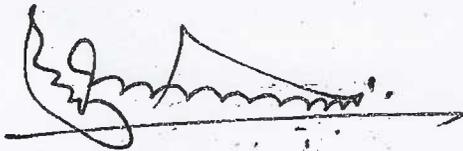
- e) LED will issue bill for handed over barrel containing used/ waste oil and receive amount as per rate fixed by LPCC per litter basis.

RESPONSIBILITIES OF M/S CEE JEE LUBRICANTS

- a) M/S Cee Jee Lubricants will receive the barrels containing used/ waste oil from the stock yard of Lakshadweep Electricity Department at Beypore
- b) M/S Cee Jee Lubricants will acknowledge quantity of barrels containing used/ waste oil delivered by Lakshadweep Electricity Department. They in turn return empty barrel after safe storage of used/waste oil in their own container.
- c) M/S Cee Jee Lubricants will ensure no spillage of used/ waste oil at delivery point and ensure observance of Central Pollution Control Board and Kerala State Pollution Control Board and other extent laws for collecting used/ waste oil
- d) M/S Cee Jee Lubricants will make payment to Lakshadweep Electricity Department as per approved rate of Rs. 20.20 per litter for the quantity received.
- e) M/S Cee Jee Lubricants will collect, transport and process used/ waste oil as per the terms of work order issued by LPCC.

DISPUTE SETTLEMENT

Except otherwise provided in this MoU in the event of any dispute or interpretation of any clause, dispute or difference or to any other claim, right, matter or thing whatsoever in any way arising out of relating to this MoU whether arising during the progress of the project or after the cancellation, termination, completion or abandonment thereof shall be settled by the parties amicably through negotiation within a period of 30 days of the notice by other party, failing which, the dispute shall be referred to the sole arbitrator appointed by the Hon'ble Administrator of the Union Territory of Lakshadweep. The arbitrator shall be conducted in accordance with the provisions of Arbitration and Conciliation Act 1996 or any statutory modification of re-enactment



FOR CEE JEE LUBRICANTS

Proprietor

thereof and the rules made there under and for the time being in force shall apply to the arbitration proceeding. The arbitration shall adjudicate on only such dispute and claim

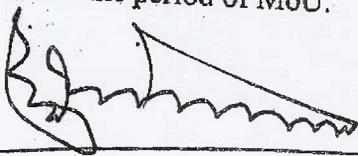
referred to him and shall give reasons for the award. The venue of the arbitration proceedings shall be at Kavaratti. Administration and the decision of the Hon'ble Administrator shall be binding on the parties.

FORCE-MAJEURE

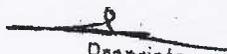
If at any time, during the continuance of the MoU, the performance in whole or in part, by either party, of any obligation under this is prevented or delayed, by reason of war, or hostility, acts of the public enemy, civic commotion, sabotage, Act of State or direction from Statutory Authority, explosion, epidemic, quarantine restriction, strikes and lockouts (not limited to the establishments or facilities of the Vendor), fire, floods, natural calamities or any act of GOD (hereinafter referred to as event), provided notice of happenings of any such event is given by the affected party to the other, with 10 Calendar days from the date of occurrence thereof, neither party shall, by reason of such event, be entitle to terminate the MoU, not shall either party have any such claims for damages against other, in respect of such non-performance or delay in performance; provided the obligation arising from this MoU shall be resumed as soon as practicable, after such even comes to an end or ceases to exist.

The decision of the Executive Engineer, LED as to whether the work may be so resumed (and the time frame within which the work may be resumed) or not, shall final, binding and conclusive.

However, the Force Majeure events noted above will not in any way cause extension in the period of MoU.



FOR CEE JEE LUBRICANTS

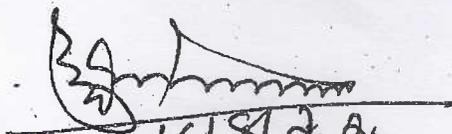

Proprietor

IN WITNESS WHEREOF, the parties hereunto put their hands on this Memorandum on the day, month and year herein above mentioned.

Signed and on behalf of the

First Party

Lakshadweep Electricity Department


16/8/2020

(P.V. Hassan)

Executive Engineer (Ele)

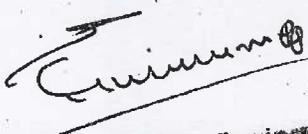
Lakshadweep Electricity Department

EXECUTIVE ENGINEER (ELE)
U.T. OF LAKSHADWEEP
KAVARATTI-682 555

Witnesses:

1) 

2)


Assistant Executive Engineer (Ele.)
Electrical Division
Kavaratti-682 555

Signed and on behalf of the

Second Party

M/S Cee Jee Lubricants

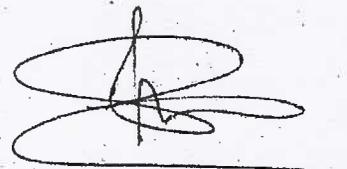
FOR CEE JEE LUBRICANTS


Proprietor



Witnesses:

1)


Shajou M.C
Manager
Cee Jee Lubricants
IDA, Edayar, Aluva

2)

EDWIN PAULSON 

R5



Phone No: 0489626 2329
Email ID: panchdop@gmail.com

भारत सरकार
लक्षद्वीप संघ राज्य क्षेत्र
Union Territory of Lakshadweep
पंचायत निदेशालय (Directorate of Panchayats)
कवारत्ति Kavaratti 682555

F.No. 3/05/2019-DOP/439.

Dated 6-11-2020.

To

The Director,
Department of Science & Technology,
Kavaratti.

Sub:- Submission of information in compliance to Hon'ble NGT order dated 01.06.2020 in OA No.325/2015 in the matter of Lt Col. Sarvadaman Singh Oberoi Vs UOI & Ors – Reg.

Ref:- F.No.LD-03006/4/2020-LPCC-UT-LKS/262 dated 09.10.2020.

Sir,

With reference to the letter cited this is to inform that all the Village (Dweep) Panchayats have initiated works on Rejuvenation of Ponds utilizing the allotted funds from the Department of Science & Technology. The island wise details of the works are as detailed below.

Kavaratti: Cleaning of all the identified ponds completed.
Kiltan : Repair of Two ponds Naranga Palli and Misiri Palli is in progress.

Remaining islands are waiting for construction materials. At present due to the Covid – 19 situation the transportation of construction materials are not being transported from mainland.

Yours faithfully

(K. Buzar Jamhar)
Director of Panchayats.